

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 158/JPR/2024
CP No. (IB)- 65/95(1)/JPR/2023
Under Section 95(1) of IBC, 2016

In the matter of:

Indian Bank

... Applicant/Creditor

Versus

Vikas Aggarwal

... Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Amod K. Dalela, Adv.
For the Respondent : Vartika Mehra, Adv.
Ajay Kumar, Adv.
Stuti Vatsa, Adv.

ORDER

Heard Mr. Amod K. Dalela, Adv. appearing on behalf of the Applicant. Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. along with Mr. Ajay Kumar, Adv. appearing on behalf of the Respondent. It is submitted by learned counsel for the Petitioner that Indian Bank has assigned the loan to one Areion Finserve Pvt. Ltd., Mumbai. In view of the assignment of loan, he will file amended memo of parties. Before filing amended memo of parties, learned counsel for the Petitioner is directed to file assignment deed showing full proof of payment of the stamp duty as required under law. Learned counsel for

Sdr

Sdr

the Petitioner is directed to furnish the copy of the assignment deed and memo of parties to the opposite counsel within 7 days. List the matter on 01.07.2024.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 07, 2024